

13
BEFORE THE AJUDICATING AUTHORITY
(NATIONAL COMPANY LAW TRIBUNAL)
AHMEDABAD BENCH
AHMEDABAD

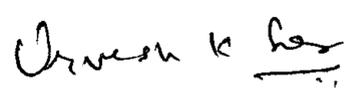
C.P. (I.B) No. 157/7/NCLT/AHM/2017

Coram: Hon'ble Mr. BIKKI RAVEENDRA BABU, MEMBER JUDICIAL
Hon'ble Ms. MANORAMA KUMARI, MEMBER JUDICIAL

ATTENDANCE-CUM-ORDER SHEET OF THE HEARING OF AHMEDABAD
BENCH OF THE NATIONAL COMPANY LAW TRIBUNAL ON 30.01.2018

Name of the Company: Sandipbhai Bhagwatibhai Parel & Anr.
V/s.
Cure Life Care Pvt Ltd.

Section of the Companies Act: Section 7 of the Insolvency and Bankruptcy
Code

<u>S.NO.</u>	<u>NAME (CAPITAL LETTERS)</u>	<u>DESIGNATION</u>	<u>REPRESENTATION</u>	<u>SIGNATURE</u>
1.	DHIREN R. DAVE	PCS	Petitioner	
2.	Urvesh K Gor	Advocate Respondent	Respondent	

ORDER

Learned PCS Mr. Dhiren Dave present for Financial Creditor/Petitioners. Learned Advocate Mr. Urvesh Gor i/b Learned Advocate Mr. Vishwas Shah present for Respondent.

Heard arguments of learned Counsel for Petitioner and learned Counsel for Respondent on the aspect whether this petition can be taken up for hearing in view of pendency CP(IB) 190/PB/NCLT2017 before special bench, New Delhi.

In view of the decision of Hon'ble High Court of Bombay in Company Application no. 572/2017 in company petition no. 434/2015 dated 05.01.2018 and decision of Hon'ble NCLAT, New Delhi in Comp Appeal (AT) (INS) 7/2017 it appears this matter can be proceeded further on merits on all aspects including the pendency of winding up petition before Hon'ble High Courts without keeping the matter pending awaiting the decision CP(IB) 190/PB/NCLT/2017 pending before Special Bench, New Delhi.

List the matter on 08.02.2018 for hearing before admission.


MANORAMA KUMARI
MEMBER JUDICIAL

Dated this the 30th day of January, 2018.


BIKKI RAVEENDRA BABU
MEMBER JUDICIAL